

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 268 of 1995

Tuesday this the 7th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Varghese Mammen,
Puthem Thuruthel,
Neerettupuram PO,
Thiruvalla-689571, working as
Khalasi, Site No.17, Kidangoor,
Central Water Commission Office,
Kottayam.

... Applicant

(By Advocates M/s Thampan Thomas & Associates)

Vs.

1. Union of India - represented by Secretary to Government, Ministry of Water Resources, New Delhi.
2. The Chairman, Central Water Commission, Sewa Bhavan, R.K.Puram, New Delhi.
3. The Executive Engineer, Hydrological Observation Div.II Central Water Commission, Khaleepha Buildings, SRM Road, Ernakulam North. ... Respondents

(By Advocate Mr. T.R.Ramachandran Nair, ACGSC)

O R D E R

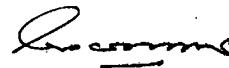
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is eligible, if not entitled to be placed in the scale of Rs.950-1500. Ancillary reliefs are also sought.

We think that in the first instance respondents should take a decision in the matter. Applicant seems to have made certain representations. Counsel for applicant submits that applicant may be permitted to file a comprehensive representation and that a direction may be issued to respondents to take an early decision in the matter. Applicant may set out his case in the form of a representation before second respondent. Second respondent shall pass a speaking order thereon within ten weeks of the date of receipt of the representation and communicate the orders to applicant. Second respondent will do well to adhere to the time limit faithfully.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 7th day of March, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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